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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2976/2002
Miscellaneous Application No. 2548/2002

New Delhi, this the 15th day of November, 2002

Hon'ble Dr. A. Vedavalli, Member(J)

1. Smt. Sudesh,
W/o Sh. Kiran Pal,
R/o E-2/178, Sultanpuri, Delhi.
2. Smt. Guddi,
W/o Sh. Jagdish,
R/o C-1/403, Sultanpuri, Delhi.
3. Smt. Birmi,
W/o Sh. Karamvir,
R/o B-377, Mangolpuri, Delhi.
4. Smt. Kamlesh,
W/o Sh. Subhash,
R/o J-10, Shakarpur, Delhi.
(By Advocate: Shri Raj Singh)

...Applicants.

Versus

1. Govt. of NCT, Delhi
through its Chief Secretary,
Players Building,
I.P.Estate, New Delhi.
2. Director of Education,
Dept. of Education,
Govt. of NCT, Delhi
Old Sectt., Delhi.
3. Deputy Director of Education,
Disst. North-West-B,
Karampura,
New Delhi.
4. Vice-Principal,
Govt. Boys Middle School,
Nangloi,
5. Principal,
Govt. Girls Sr. Sec. School,
J. J. Colony No. 2,
Nangloi, Delhi.

...Respondents.

O R D E R (ORAL)

By Hon'ble Dr. A. Vedavalli, Member(J)
Heard.

2. MA No. 2548/2002 for joining together of the
applicants is allowed.

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3. When the matter came up for admission today, learned counsel for the applicant, Shri Raj Singh, submitted that the applicants have not made any representation to the respondents regarding their grievances mentioned in the OA till now. He also submits that the applicants will submit a self-contained and comprehensive representation to the respondents within a week's time and prays that the OA may be disposed of with a direction to the respondents to dispose of such a representation and the applicants be granted liberty to approach this Tribunal again, if any grievenac survives thereafter.

4. On a consideration of the matter, OA is being disposed of at the admission stage itself with the following directions:

- 1) In case the applicants submit a comprehensive and self-contained representation regarding their grievances in the OA to the respondents within two weeks from today, the same should be examined by the respondents on its merits in the light of the relevant rules, instructions and judicial pronouncement on the subject. Thereafter, the said representation should be disposed of within one month from the date of receipt of a copy of this order with a detailed and speaking order in accordance with law under intimation to the applicants.

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2) If any grievance survives thereafter, applicants are granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

5. OA is disposed as above.

6. Registry is directed to send a copy of the OA along with a copy of this Order to the respondents.

A.Vedavalli

(Dr. A. Vedavalli)
Member(J)

Mittal